IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 779 OF 2022

IN THE MATTER OF:

DEVVRAT BHARDWAJ ... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ... RESPONDENTS

I N D E X

NDOH: 06.12.2022

S.No.	Particulars	Page Nos.
1.	Additional Reply affidavit on Behalf of Respondent No. 04- Meerut Development Authority	**1-5**
2.	**ANNEXURE-R-1** A true copy of the letter dated 19.11.2022.	**6-7**
3.	**ANNEXURE-R-2 (COLLY)** A true copy of the letter dated 23.11.2022 along with order dated 23.11.2022 passed by the answering Respondent and Photographs of the sealed premises.	**8-12**

NEW DELHI
FILED ON: 05.12.2022

Filed by:

RACHIT MITTAL
Advocate for Respondent No.4
RM Law Chambers,
MZ-24 & 25, Ansal Fortune Arcade,
Sector -18, Noida, U.P.
Email: office@rmlawchambers.in
Office Phone: 0120- 4998794
Mob.: 9873997047

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 779 OF 2022

IN THE MATTER OF:

DEVVRAT BHARDWAJ ... APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. ... RESPONDENTS

ADDITIONAL REPLY ON BEHALF OF THE RESPONDENT NO. 4

MEERUT DEVELOPMENT AUTHORITY

MOST RESPECTFULLY SHOWETH:

I, Vimal Kumar Sonkar S/o Late Shri Bala Prasad aged about 57 years working as Superintending Engineer, Meerut Development Authority, Meerut, U.P., presently at Noida do hereby solemnly affirm and declare as under:-

1. That I, in the aforesaid capacity is well conversant with the facts and circumstances of the case derived on information from the record. Hence, I am competent to swear this affidavit.
2. That the answering Respondent filed a reply of the abovecaptioned matter on 12.11.2022, wherein the following actions which were taken by the answering Respondent were mentioned:

"(i) The layout plan of Madhur Enclave, Near Pallavpuram Phase-1, Roorkee Road, Meerut was approved by the answering respondent vide Map

No. 14/2010. As per the said layout, the area under parks was sanctioned as 2,590.00 sq. mtrs. out of the total area of site of 18,860.00 sq. mtrs.

(ii) It was brought to the notice of the answering Respondent that in the said colony, some miscreants residing in the said colony tried to raise illegal construction in the land earmarked for park in front of Plot Nos. 81 and 64 near the main entrance gate. After gathering the said information, the answering Respondent at numerous instances got the work of illegal construction stopped at the site.

(iii) On 28.09.2022, the applicant along with Mr. Anil Jain raised a complaint addressed with answering Respondent regarding illegal construction at the site which was earmarked for Park.

(iv) After receipt of the complaint, the answering Respondent vide letter dated 01.10.2022 apprised the Respondent No. 03 about the situation that some residents of the colony are trying to raise illegal construction in the form of temple in the area earmarked for park in the colony. It was requested that the appropriate action may be taken so that the peace, law and order is not disturbed in the said area.

(v) The answering Respondent issued a show cause notices dated 01.10.2022 to the developer i.e. M/s. Madhur Infra Developers Pvt. Ltd. under Section 26,

NOTARY YOGENDRA SINGH Area MOGA GT Nagar Regn. No. 317108 GOVT. OF INDIA

26(a), 27 and 28 of the Uttar Pradesh Urban Planning and Development Act, 1973 seeking response as to why the order of demolition and actions may not be taken against the developer for illegal construction.

(vi) *The answering Respondent wrote a letter dated 01.10.2022 to the Station House Officer, P.S. Pallavpuram, Meerut requesting to get the illegal construction stopped at site.*

(vii) *The answering Respondent again issued a notice dated 03.10.2022 addressing developer and other persons to stop the illegal construction at the said land.*

(viii) *The answering Respondent issued the show cause notice dated 07.10.2022 to the developer as to why the illegal construction raised may not be sealed.*

(ix) *Since developer did not turn up pursuant to various notices, the answering Respondent passed the sealing order under Section 28 (a)(1) of the Uttar Pradesh Urban Planning and Development Act, 1973 on 07.11.2022. It is pertinent to mention here that as per the said order, the date of sealing the unauthorized construction is fixed as 18.11.2022 and the same will be done subject to availability of the police force in order to carry out the sealing peacefully.*

(x) *The answering Respondent thereafter wrote a letter dated 09.11.2022 addressing the Respondent No. 02 informing that the sealing order has been passed and the sealing would be done on 18.11.2022 subject to the availability of the police force."*

3. That the said matter was listed before this Hon'ble Tribunal on 15.11.2022 wherein the answering Respondent sought further time to place on record additional reply before this Hon'ble Tribunal with regard to the further action taken.

4. It is to bring to the knowledge of this Hon'ble Tribunal that the Respondent no. 4 vide its letter dated 19.11.22 requested the Station House Officer, Pallavpuram to provide police force in order to comply the sealing order dated 07.11.2022 passed by the answering Respondent and seal the illegal construction within the public park area. A true copy of the letter dated 19.11.2022 is annexed hereto and marked as **Annexure R-1.**

5. Thereafter, in pursuant to its order dated 07.11.2022, the answering Respondent,on 23.11.2022 with support of the police force of the Police Station, Pallavpuram, sealed the illegal structure under the provisions of the Uttar Urban Planning and Development Act, 1973 and requested the Station Head Officer, Pallavpuram to secure the area and take the area under its control and ensure the pubic peace. A true copy of the letter dated 23.11.2022 along with order dated 23.11.2022 passed by the answering Respondent and Photographs of the sealed premises are annexed hereto and marked as **Annexure R-2**

(Colly)

NOTARY YOGENDRA SINGH Regd No. 537199 GOVT. OF INDIA

6. It is submitted that the answering respondent has always been vigilant in exercising its duties and fulfilling its responsibilities with due care and consciousness at all times and also has been complying with the orders/ directions passed by this Hon'ble Tribunal from time to time.

DEPONENT

VERIFICATION:-

The contents of the above reply affidavit from paragraph 1 to 6 are true and correct as per the official records. Nothing is wrong therein and nothing material has been concealed there from.

Verified at Noida today on this 05th day of December, 2022

DEPONENT

NOTARY YOGENDRA SINGH Area Noida G.B. Nagar Regd. No. 5577/08 GOVT. OF INDIA

ATTESTED

YOGENDRA SINGH
NOTARY NOIDA
G.B. Nagar (U.P.) INDIA

05 DEC 2022

Through

(RACHIT MITTAL)
Advocate for Respondent No. 4
Meerut Development Authority
MZ-24 & 25, Ansal Fortune Arcade,
Sector 18, Noida- 201 301
Uttar Pradesh
Mob.: +91 9873997047
Email: office@rmlawchambers.in

मेरठ विकास प्राधिकरण, मेरठ।

पत्रांक : 215/प्रवर्तन खण्ड जोन–वी/22 दिनांक 19/11/22

प्रेषक,

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

वरिष्ठ पुलिस अधीक्षक,
मेरठ।

विषय :– पल्लवपुरम थाना क्षेत्र के अन्तर्गत मै0 मधुर इन्फ्रा डवलपर्स प्रा0लि0 द्वारा श्री नीरज मधुर पुत्र श्री ओमप्रकाश मधुर द्वारा खसरा संख्या 561, 562 मुकर्रबपुर पल्हेडा रूडकी रोड, मेरठ पर किये गये अवैध निर्माण को सील किये जाने के सम्बन्ध में।

महोदय,

कृपया पल्लवपुरम थाना क्षेत्र के अन्तर्गत मै0 मधुर इन्फ्रा डवलपर्स प्रा0लि0 द्वारा श्री नीरज मधुर पुत्र श्री ओमप्रकाश मधुर द्वारा खसरा संख्या 561, 562 मुकर्रबपुर पल्हेडा रूडकी रोड, मेरठ पर प्राधिकरण से स्वीकृत तलपट मानचित्र स्वीकृत कराये बिना अवैध निर्माण कार्य किया जा रहा था, जिसपर प्राधिकरण द्वारा उ0प्र0नगर योजना एवं विकास अधिनियम–1973 की सुसंगत धाराओं के अन्तर्गत चालानी कार्यवाही करते हुए वाद संख्या 215/22 संस्थित किया गया है। निर्माण को सील किये जाने हेतु दिनांक 07–11–2022 में पारित किये गये जिनका कियान्वयन दिनांक 18–11–2022 में किया जाना था परन्तु निर्धारित तिथि पर पुलिस बल न मिलने के कारण सील की कार्यवाही नही हो सकी।

उल्लेखनीय है कि प्रश्नगत निर्माण स्वीकृत मानचित्र के विपरीत पार्क की भूमि पर किया गया है। इस सम्बन्ध में आपके कार्यालय का पत्र संख्या य–658/2022 दिनांक 10–11–2022 प्राप्त हुआ है जिसमें मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओए नं0–779/2022 देवव्रत भारद्वाज बनाम उ0प्र0राज्य व अन्य में अवैध निर्माण के विरूद्ध अग्रिम कार्यवाही किये जाने का उल्लेख किया गया है।

मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली में योजित ओए नं0–779/2022 के अनुपालन में पार्क की भूमि पर किये गये निर्माण को सील किया जाना आवश्यक है। प्रश्नगत निर्माण को सील किये जाने हेतु दिनांक 23–11–2022 निर्धारित की गयी है।

अतः निर्धारित तिथि पर प्रश्नगत निर्माण को सील किये जाने हेतु शान्ति व्यवस्था को दृष्टिगत रखते हुए समुचित पुलिस बल उपलब्ध कराने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि मा0 राष्ट्रीय हरित प्राधिकरण नई दिल्ली के आदेशों का अनुपालन किया जा सके।

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपि :–

1– उपाध्यक्ष महोदय को अवलोकनार्थ प्रेषित।
2– क्षेत्राधिकारी, दौराला को आवश्यक कार्यवाही हेतु प्रेषित।
3– थानाध्यक्ष, थाना पल्लवपुरम मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
4– जोनल अधिकारी जोन–वी को आवश्यक कार्यवाही हेतु।

सचिव,
मेरठ विकास प्राधिकरण,
मेरठ।

थाना–पल्लवपुरम जनपद–मेरठ

Scanned with OKEN Scanner

श्रीमानजी,

थाना क्षेत्र के अधिकांश पुलिस बल वाहन ड्यूटीयों पर है तथा प्रभारी निरीक्षक महोदय भी आज थाना मेडिकल मेरठ मय फोर्स के साथ ड्यूटी पर है उपरोक्त आवश्यक कार्यवाही हेतु आगे लिखि जिस्ट करने की कृपा करें।

थाना पल्लवपुरम 19/11 जनपद मेरठ

मेरठ विकास प्राधिकरण, मेरठ।

पत्रांकः 215/22 प्रवर्तन खण्ड जोन–बी–2/2022 दिनांक 23-11-22

प्रेषक,

जोनल अधिकारी जोन–बी,
मेरठ विकास प्राधिकरण,
मेरठ।

सेवा में,

थानाध्यक्ष,
थाना–पल्लवपुरम,
मेरठ।

विषयः– पल्लवपुरम थाना क्षेत्र के अन्तर्गत अवैध निर्माण को सील उपरान्त पुलिस अभिरक्षा प्रदान करने के सम्बन्ध में।

महोदय,

कृपया पल्लवपुरम थाना क्षेत्र में मै0 मधुर इन्फ्रा डवलपर्स प्रा0लि0 द्वारा श्री नीरज मधुर पुत्र श्री ओमप्रकाश मधुर, खसरा सं0– 561, 562 मुकर्रबपुर पल्हैडा रूडकी रोड, मेरठ में प्राधिकरण से बिना मानचित्र स्वीकृत कराये पार्क में अवैध निर्माण किया जा रहा था, जिसे प्राधिकरण द्वारा उ0प्र0 नगर नियोजन एवं विकास अधिनियम–1973 की सुसंगत धाराओं के अन्तर्गत दिनांक 23.11.2022 में सील कर दिया गया है।

अतः आपसे अनुरोध है कि उपरोक्त सील हुए अवैध निर्माण को अपनी अभिरक्षा में लेने का कष्ट करें।

23/11/22

जोनल अधिकारी जोन–बी,
मेरठ विकास प्राधिकरण,
मेरठ।

प्रतिलिपिः–

1. सचिव महोदय को सादर अवलोकनार्थ।

24/11/22

थाना–पल्लवपुरम 23/11/22 जनपद–मेरठ

23/11/22

जोनल अधिकारी जोन–बी,
मेरठ विकास प्राधिकरण,
मेरठ।

Scanned with OKEN Scanner

मेरठ विकास प्राधिकरण, मेरठ।

आदेश

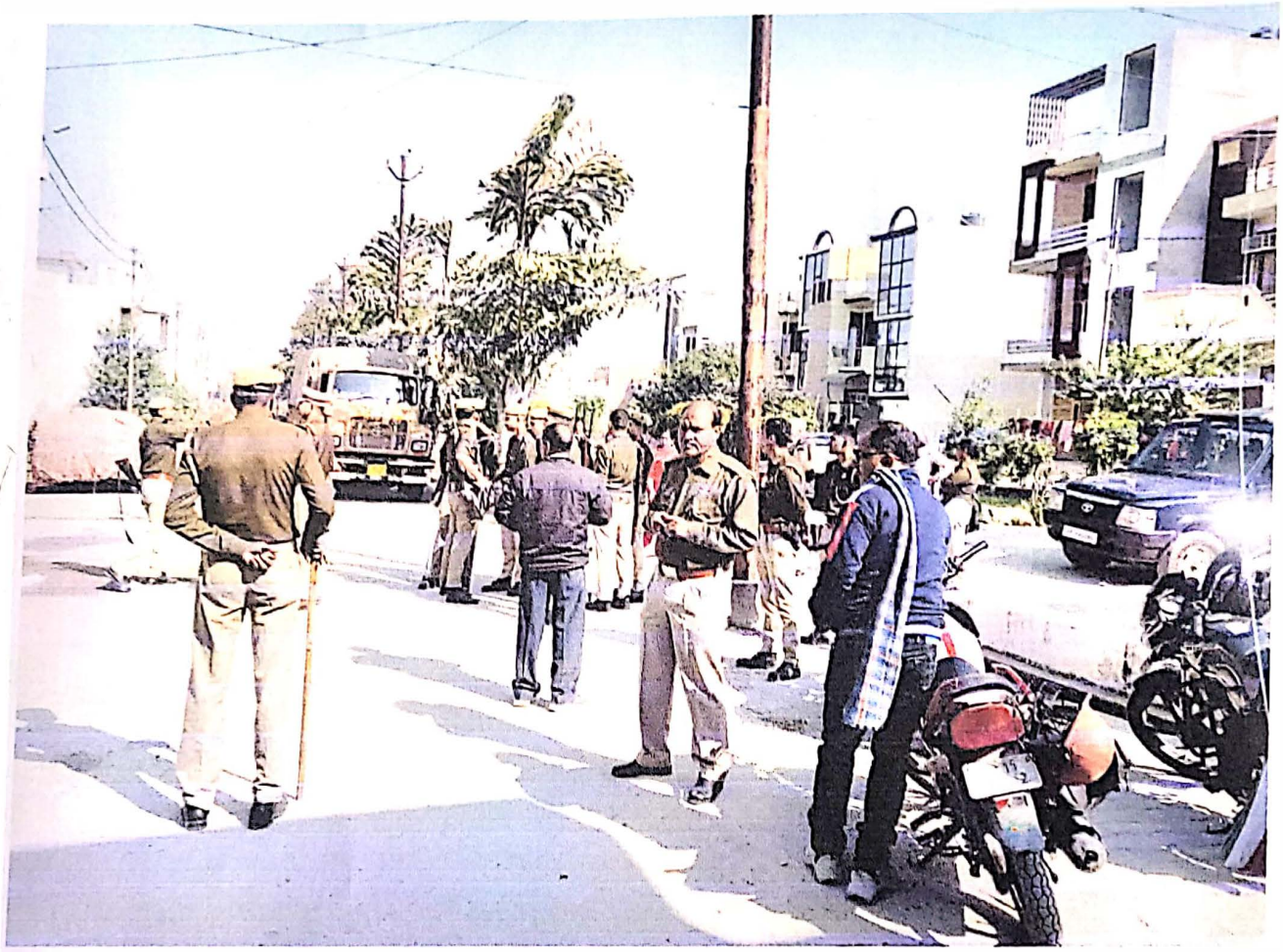
अवैध निर्माणकर्ता– मै0 मधुर इन्फ्रा डवलपर्स प्रा0लि0 द्वारा श्री नीरज मधुर पुत्र श्री ओमप्रकाश मधुर, खसरा सं0–561, 562(P) मुर्करबपुर पल्हैडा रूडकी रोड, मेरठ।

स्थल– खसरा सं0–561, 562(P) मुर्करबपुर पल्हैडा रूडकी रोड, मेरठ पर किये गये अवैध निर्माण को उ0प्र0 नगर नियोजन एवं विकास अधिनियम–1973 (यथा संशोधित) की धारा 28क(1) के अन्तर्गत वाद संख्या–215/22 जोन बी–02 संस्थित करते हुये निर्गत अधिकृत अधिकारी के विधिक आदेश के दिनांक 7.11.22 के अनुपालन में आज दिनांक 23.11.22 ...को सील किया जाता है।

23/11/2022

नोडल / जोनल अधिकारी
जोन–बी
मेरठ विकास प्राधिकरण,
मेरठ।

Scanned with OKEN Scanner



Scanned with OKEN Scanner

Scanned with OKEN Scanner

Scanned with OKEN Scanner